

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

R.A. No.: 12 of 2005

[Arising out of OA No.: 620 of 1996]

[Patna, this ~~Tuesday~~^{Monday}, the 15th Day of March, 2005]

C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE SHRI MANTRESHWAR JHA, MEMBER [ADMN.]

Union of India & Ors.

Vs.

Zafir Alam Zaffar & Ors.

Counsel for the applicants-UOI :- Shri D.Chowdhury, JC to Sr. Standing Counsel.
Counsel for the respondents. :- N o n e.

O R D E R [ORAL]

Learned counsel for the applicants-Union of India & Ors., submits that since the order dated 17.02.2004, passed in OA No.: 620 of 1996, has already been complied with by the respondents, This Review Application has become infructuous and hence, the applicants be allowed to withdraw this Review Application.

2. In view of submissions made by the learned counsel for the applicants, this R.A. stands disposed of as withdrawn.

[Mantreshwar Jha]/M[A]


[P.K. Sinha]/VC

skj